

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH 'GULESTAN' BUILDING NO: 6
PRESCOT ROAD, BOMBAY:1

Original Application No. 408/97

Thursday the 9th day of October 1997.

CORAM: Hon'ble Shri B.S. Hegde, Member (J)

Uday Gopal Sunil
residing at
Building No. 7-A,
R.No. 129, Sector VII
C.G.S. Colony, Antop Hill
Mumbai. ... Applicant.

By Advocate Shri D.V.Gangal.

V/s.

Union of India through
the Secretary,
Ministry of Defence
South Block, New Delhi.

Garrison Engineer(North)
Kalina, Santacruz (E)
Mumbai. ... Respondents.

By Advocate Shri R.R. Shetty.

O R D E R (ORAL)

¶ Per Shri B.S. Hegde, Member (J) ¶

The only prayer made in this O.A. is to grant settlement dues to the applicant and his brother and step mother in accordance with Rules. However in the reply the respondents made it clear that after the death of Uday Gopal Sanil, Sulochana the wife of the deceased employee is still in possession of the quarter. The respondents states that payment of settlement dues of the applicant will be done as per the nomination. However on perusal of the nomination it is noticed that the nominee is Smt. Sulochana. Smt. Sulochana is still

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alive . In the event of his predeceasing then minor son will be entitled.

In the circumstances, the respondents are directed to disburse the amount as per the nomination. No merit in the O.A. Accordingly, the O.A. is dismissed .



(B.S. Hegde)
Member (J)

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